

SHRI P. WILSON: Sir, I introduce the Bill.

The Constitution (Amendment) Bill, 2023 (amendment of the Seventh Schedule)

MR. CHAIRMAN: The Constitution (Amendment) Bill, 2023 (amendment of the Seventh Schedule). Shri P. Wilson.

SHRI P. WILSON (Tamil Nadu): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI P. WILSON: Sir, I introduce the Bill.

The Election Commission of India (Reforms) Bill, 2023

MR. CHAIRMAN: The Election Commission of India (Reforms) Bill, 2023. Shri P. Wilson.

SHRI P. WILSON (Tamil Nadu): Sir, I move for leave to introduce a Bill to provide for qualifications, method of appointment and other conditions of service of the Chief Election Commissioner, Election Commissioners and Regional Election Commissioners, establishment of a permanent Secretariat and staff for the Election Commission of India and expenses of the Commission and for matters connected therewith and incidental thereto.

The question was put and the motion was adopted.

SHRI P. WILSON: Sir, I introduce the Bill.

The Constitution (Amendment) Bill, 2022 (amendment of articles 102, 191 and the Tenth Schedule)

MR. CHAIRMAN: The Constitution (Amendment) Bill, 2022 (amendment of articles 102, 191 and the Tenth Schedule). Shrimati Priyanka Chaturvedi.

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRIMATI PRIYANKA CHATURVEDI: Sir, I introduce the Bill.

The Facial Recognition Technology (Regulation of Police Powers) Bill, 2023

MR. CHAIRMAN: The Facial Recognition Technology (Regulation of Police Powers) Bill, 2023. Shrimati Priyanka Chaturvedi.

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I move for leave to introduce a Bill to provide for a framework to regulate, control and define powers of the police agencies and central investigative agencies to use facial recognition technologies for the purposes of identification, investigation and inquiries of criminal offences and for matters connected therewith and incidental thereto.

The question was put and the motion was adopted.

SHRIMATI PRIYANKA CHATURVEDI: Sir, I introduce the Bill.

The Constitution (Amendment) Bill, 2022 (insertion of New article 44A and Amendment of article 51A)

MR. CHAIRMAN: The Constitution (Amendment) Bill, 2022 (Insertion of New Article 44A and Amendment of Article 51A). Dr. Anil Sukhdeorao Bonde.

DR. ANIL SUKHDEORAO BONDE (Maharashtra): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

DR. ANIL SUKHDEORAO BONDE: Sir, I introduce the Bill.

The Marriage Bureau (Regulation) Bill, 2022

MR. CHAIRMAN: The Marriage Bureau (Regulation) Bill, 2022. Dr. Anil Sukhdeorao Bonde.